

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 955 of 2020

In the matter of:

Captain S.P. Singh

....Appellant

Vs.

Himalayan Heli Services Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Soayib Qureshi, Advocate.

ORDER

(Through Virtual Mode)

09.11.2020: The issue raised in this appeal against the dismissal of application under Section 9 of the Insolvency and Bankruptcy Code, 2016 on the ground of pre-existence of dispute is that no question was ever raised by the Corporate Debtor qua quality of service and there being leave encashment policy and the amounts claimed thereunder not having been denied by the Corporate Debtor, the application of Appellant was liable to be admitted.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal on 17th December, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)